

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "B", JAIPUR  
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ ITA No. 1260/JP/2019  
निर्धारण वर्ष / Assessment Year :2013-14

Sh. Subhash Jindal Plot No. 1, JDA Colony, Girdharipura, Vaishali Nagar, Jaipur	बनाम Vs.	D.C.I.T. Central Circle-1, Jaipur.
स्थायी लेखा सं./ जीआईआर सं./ PAN/GIR No.: EUIPS 7498 A		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri P.C. Parwal (CA)  
राजस्व की ओर से / Revenue by: Smt. Monisha Choudhary(Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 25/01/2021  
उदघोषणा की तारीख / Date of Pronouncement : 28/01/2021

आदेश / ORDER

**PER: SANDEEP GOSAIN, J.M.**

This appeal has been filed by the assessee against the order of the Id. CIT(A)-4, Jaipur dated 13/09/2019 for the A.Y. 2013-14.

2. The hearing of the appeal was concluded through video conference in view of the prevailing situation of Covid-19 Pandemic.
3. The Id. Counsel for the assessee furnished application for withdrawal of this appeal. The contention in the said application reads as under:

*"With reference to above, it is to submit that the assessee wants to withdraw the above appeal since he has opted to settle the dispute under Vivad Se Vishwas Act, 2020 for which Form No. 3 has been*

*issued by the PCIT, Jaipur-1. Copy of From No. 3 is enclosed for ready reference.*

*It is therefore requested that the appeal filed by the assessee be treated as withdrawn.*

*Thanking you*

*Yours faithfully*

*(For Kalani & Co.)  
Chartered Accountants"*

4. The Id DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas scheme, we permit the assessee to withdraw his appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed.

Order pronounced in the open court on 28<sup>th</sup> January, 2021.

Sd/-  
(विक्रम सिंह यादव)  
(VIKRAM SINGH YADAV)  
लेखा सदस्य / Accountant Member

Sd/-  
(संदीप गोसाईं)  
(SANDEEP GOSAIN)  
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 28/01/2021

\*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Subhash Jindal, Jaipur.

2. प्रत्यर्थी / The Respondent- The D.C.I.T., Central Circle-1, Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 1260/JP/2019)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar